TO BE PUBLISHED IN PART II SECTION 3(II) OF THE GAZETTE OF INDIA.

Government of India Ministry of Finance Department of Revenue Central Board of Direct Taxes

New Delhi, the 674 January,2000 <u>NOTIFICATION</u> <u>INCOME TAX</u>

No. It is hereby notified for general information that the organisations mentioned below have been approved by the Central Government for the period mentioned against their names, 'for the purpose of clause (ii) of sub-section (1) of section 35 of the Income tax Act, 1961, read with Rule 6 of the Income tax Rules, 1962 under the category "Institution" subject to the following conditions:-

i) The notified Institution shall maintain separate books of accounts for its research activities:

ii) The notified Institution shall furnish the Annual Return of its scientific research activities to the Secretary, Department of Scientific & Industrial Research. Technology Bhawan', New Mehrauli Road, New Delhi-110016 for every financial year on or before 31st May of each year;

iii) The notified Institution shall submit, on behalf of the Central Government, to (a) the Director General of Income tax (Exemptions), 10 Middleton Row, 5th Floor, Calcutta-700071 (b) the Secretary, Department of Scientific & Industrial Research, and (c) the. Commissioner- of Income tax/Director of Income tax (Exemptions), having jurisdiction over the organisation, on or before the 31^{st} October each year, a copy of its audited Annual Accounts and also a copy of audited Income & Expenditure Account in respect of its research activities for which exemption was granted under sub-section (1) of section 35 of Income tax Act, 1961 in addition to the return of income tax to the designated assessing officer.

-----2

<u>S No.</u> <u>Name of the organisation approved</u> <u>Period for which</u> <u>Notification is effective</u>

-2-

- 1.MMM Heart Foundation & Research1.4.99 to 31.3.2002Centre, 4A, Jayalalitha Nagar, Mogappair
 - Chennai 600050 (F.No 203/32/99-ITA-11)
- Gandhi Memorial Leprosy Foundation, 1.4.99 to 31.3.2002 Hindinagar, Wardha-442103. (F.No. 203/58/99-ITA-II)

Notes: The notified Institutions are advised to apply in triplicates and well in advance for renewal of the approval, to the Central Government through the Commissioner of Income tax/Director of Income tax (Exemptions) having jurisdiction. Three copies of the application for renewal of approval shall also be sent directly to the Secretary, Department of Scientific and Industrial Research

(amlcsh C. Varshnev)

Under Secretary to the Govt. of India

Notification No. 1(200 To,

> The Manager. Govt. of India Press. Mayapuri, New Delhi

Copy forwarded to:

- 1. The applicant organisations.
- 2. The Director General of Income tax (Exemptions), Calcutta.
- Comptroller & Auditör General of India
- 4. The Director, Department of Scientific and Industrial Resarch, 'Technology Bhawan', New Mehrauli Road, New Delhi-110016
- 5. The Director of Income Tax(Exemption) Chennai
- 6. Commissioner of Income Tax, Vidharbha, Nagpur.
- 7. The concerned files.
- 8. The Guard file

amlesh C. Varshnev)

Under Secretary to the Govt. of India

भारत के राजपत्र भाग-11, खण्ड आहा। में प्रकाशवार्थ

भारत सरकार वित्त मंत्रालय राजस्व विभाग केढद्रीय प्रत्यश कर बोर्ड

बई दिल्ली, 674 जलवरी, 2000

अपिस्यनग

अर्गय - कर।

सर्वसाचारण की आबकारी के लिए यह अधिस्थित किया आता है कि केन्द्र सरकार आयकर जियमावली, 1962 के जियम 6 के साझ पठित आयकर अधिजियम 1961 की धारा 35 की उपद्यारा 111 के छाण्डाां। के प्रयोजनार्थ नीचे उल्लिखित संगठनों को उनके जाम के सामने उल्लिखित अवधि के लिए "संस्था" श्रेणी के अन्तर्गत जिम्बलिखित शती के अध्ययीन अनुमोहित जरती है:-

111 अधिस्चित संस्था अपनी अनुसंधान गतिविधियों के लिए अलग लेखा बही रखेगी;

- 111 अधिसूचित संस्था हरेक वित्त वर्ष के लिए अपनी वैज्ञानिक अनुसंधान गतिविधियों की वार्षिक रिपोर्ट प्रतिवर्ध 31 मई की अधवा उससे पहले सचिव, वैज्ञानिक एवं औद्योगिक अनुसंधान विभाग, प्रोयोगिकी भवन, ज्यू मेहरौली रोड, नई दिल्ली-110016 को प्रतुत करेगी;
- 1111 अधिस्थित संस्था केन्द्र सरकार की तरफ से अपभित कर बिवारण अधिकारी को आयकर की विवरणी प्रतुत करने के अलावा अपने लेखा परी झित वा फिंक लेखे की एक प्रति तथा अपनी अनुसंधान गतिविधियों जिसके लिए आयकर अधिनियम 1961 की धारा 35 की उपधारा 111 के अन्तर्गत छूट प्रवान की गई थी, के संबंध में आय और व्यय खाते की लेखा परीक्षा की एक प्रति 31 अवत्वर, को अधवा उससे पहले संगठन पर अधिकार दोत्र वाले 1का आयकर महाबिदेशक छिटा 10, मिडलटन रॉ, 5 वॉ तल, कलकहता-700071 खा सचिव, वैझानिक एवं अधिनेमिक अनुसंधान विमान 141 आयकर आयुक्त/आयकर जिदेशकाछटा को प्रतुत करेगी 1

.----2/-

मुमार्क धनुमोदित संगठत का नाम अवाद्या जसक लिए आद्यस्यना लाभू है। . एम.एम.एम.फाउम्ण्डेक्स एंड रिसर्च सेन्टर 1.4.99 से 31.3.2002 तक 4 ए, जयललिता ज़गर, मोगाप्पेयर, चेन्नई-600050 ।फा0 सं0 203/32/99-आई टी ए <u>TT</u> 2. गाँची मेमोरियल लेपरोसी फाउम्ण्डेक्स, 1.4.99 से 31.3.2002 तक हिन्दीक्षगर, वर्धा-442103 ।फा0 सं0 203/58/99-आई टी-ए <u>TT</u>

टिप्पणी :--अधिस्थित संस्थाओं को यह सताह दी जाती है कि वे अनुमोदन के नवीकरण हेतु तीन प्रतियों में और पहले ही अपने होत्राधिकार में आने बाले आय कर आयुत्त/आयकर महानिदेशक छूटा के माटयम से केन्द्र सरकार की आवेदन करें। अनुमोदन के नवीकरण के लिए आवेदन पत्र की तीन, प्रतियां सचिव, वैक्षानिक एवं औधोगिक अनुसंधान विमाग को मौ सीधे मेजी जाएंगी।

। कमलेश सी० वार्ग्य । अवर सचिव, मारत सरकार

JOGEII: OF TREFLAR

सेवा में,

पु स राक

भारत सरकार मुद्रणालय, माथापुरी, बई दिल्ली ।

۰. ۱

प्तिलिपि : अग्रेजी पाठातुसार प्रेणित ।